

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.1 - IA/556(AHM)2021  
In  
C.P. (IB) 601 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Suhas Dinkar Bhattbhatt RP of WSH Pvt. Ltd.

.....Applicant

V/s

Atul Babulal Pajapati & Ors.

.....Respondent

**Order delivered on 19/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Kunal Vaishnav, Ld. Adv.

For the Respondent

:Mr. Nipun Singhvi, Ld. Adv. a.w. Mr. Kamil Lokhandwala,  
Ld. Adv. Mr. Mayur Jugtawat, Ld. Adv. for R-1 & R-2  
Mr. Shamik Bhatt, Ld. Adv. for R-4 & R-5  
Respondent No. 3 is already **Ex-parte**

**ORDER**

**IA/556(AHM)2021**

Written submissions has already been filed by R-4 & R-5 on 12.01.2024 vide Inward Diary No. 328 & 329, separately, which are taken on record.

However, in the last order it was wrongly recorded that R-4 & R-5 has to file summary of synopsis. In fact, it was R-1 & R-2 who has not file who supposed to file summary of synopsis.

Learned counsel for the applicant/liquidator undertakes to file summary of synopsis as directed vide order dated 02.01.2024. Further, R-1 & R-2 also to file their summary of synopsis within an extended period of one week.

Re-list on 13.03.2024.

-Sd-

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**